# CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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### **ORIGINAL APPLICATION NO. 060/00569/2017**

Chandigarh, this the 15th day of May, 2018

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) & HON'BLE MRS. P. GOPINATH, MEMBER (A)

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Vinod Kumar, age about 43 years, s/o Sh. Kartar Chand, working as Fitter General (Mechanical) HS-II, O/o General Manager, Ordinance Cable Factory, Plot No.183, Industrial Areas, Phase-I, Chandigarh, R/o House No.2205-A, Sector 27-C, Chandigarh. (Applicant is working on Group C Post).

... APPLICANT

#### **VERSUS**

- Ordnance Factory Board through its Secretary, (Govt. of India, Ministry of Defence), Ayudh Bhavan, 10A, Saheed Khudiram Bose Road, Kolkata-700001.
- 2. Ordnance Cable Factory, through its General Manager, Plot No.183, Industrial Area, Phase-I, Chandigarh-160002.
- 3. Ashok Kumar (T.No.1115/645), working as Fitter General MCM, S/o Barfi Ram Sharma, O/o General Manager, Ordinance Cable Factory, Plot No.183, Industrial Areas, Phase-I, Chandigarh.

.... RESPONDENTS

**Present:** Sh. Parvesh K. Saini, counsel for the applicant.

### ORDER (Oral)

# SANJEEV KAUSHIK, MEMBER (J)

1. On commencement of hearing, learned counsel for the applicant submitted that before approaching this Court, the

applicant has submitted several representations followed by reminder to implement the order passed by respondent no.1, but the same have not been decided by the respondent no.2 till date. Therefore, he is before this Court for issuance of writ in the nature of mandamus directing the respondents to

implement their own order.

2. Considering the fact that order passed by Secretary, Ordnance Factory Board (Respondent no.1) has not been implemented by General Manager Ordnance Cable Factory, Chandigarh (Respondent no.2), therefore, we deem it appropriate to direct the respondent to whom representation has been submitted to look into the matter and decide the claim of the applicant by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order. Order so passed by duly communicated to the applicant.

3. Disposal of the O.A. in the above terms shall not be construed as an opinion on the merit of this case.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK) MEMBER (J)

Date: 15.04.2018. Place: Chandigarh.

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